

Through Video Conference via Cisco WebEx.
CBI Case No. 69/2019
CBI v. P. D. Sharma & Ors. (Sarvottam CGHS)

17.09.2020.

Present: Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Proceedings against accused Nos. 2 & 5 have abated.

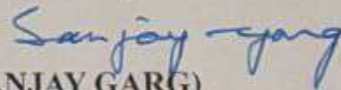
None for accused Nos. 1 & 6.

Sh. Bhavtosh Sharma, counsel for accused Nos. 3 & 4.

Sh. R. S. Ahuja, counsel for accused No. 7.

The matter is at the stage of prosecution evidence. Since it has been specified in the office order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 that the evidence in the contested cases is not to be recorded till further orders, the matter be re-listed on **23.10.2020**.

A copy of the order be sent to the computer branch for uploading the same on the website.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/17.09.2020.

17.09.2020

Present: Appellant with counsel Sh. Sanjiv Kumar.
Ms. Shashi Vishwakarma, PP for the respondent/CBI with consultant Sh. C. K. Sharma.


The matter has been taken up through video conferencing.

Judgment is still not ready.

Put up for judgment on **18.09.2020**.

The counsel for the appellant has been apprised that the undersigned shall be holding physical hearing in the matters in the court tomorrow in the view of the office order No. E-10559-10644/Power Gaz/RADC/2020 dated 28.08.2020 of the Ld. Principal District & Sessions Judge-cum-Spl. Judge (PC Act), CBI, Rouse Avenue District Courts, New Delhi. However, he has requested that the present matter be taken up through video conferencing. In view of the request, the matter shall be taken up through video conferencing.

A copy of the order be sent to the computer branch for uploading the same on the website.


(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/17.09.2020.